

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. 11/AM12
HELD ON 15.06.2011
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. 11/87-NC-7/2011 of NORMS COMMITTEE (NC-7) dealing with ‘Plastic & Rubber Products’ held on 15.06.2011 under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Ishwar Singh, Deputy DGFT and Convener
- 2) Shri A.K. Aggarwal, Jt. Industrial Adviser, D/o C&PC
- 3) Shri S.S. Bose, Senior Development Officer, DIPP
- 4) Shri S.N. Sharma, FTDO

2. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-55	VHCL LTD.		Status: Rejected
NC No.: 11/AM12 Dated: 15.06.2011			
Hqrs. File No.	RLA File No.	Licence No. & Date	Export Product

firm. The details of quantity for which the licences were issued by ILS and the quantity for which licences issued by DES-7 Section are given as follows:

S. No.	Financial Year	Import Item	Installed capacity of Plant and Machinery per year	Year-wise entitlement of Import Item under Import Policy (50% of the installed capacity)	Quantity allowed by ILS	Quantity Applied / taken under advance authorization / Para 4.4.2 of HBP Vol.I by the firm in NC-VII	Excess quantity approved over and above entitlement
1.	2007-08	Plastic Waste	6600 MT	3220 MT	3220 MT	525 MT (0310441074 dated 28.08.2007) (01/87/50/340/AM08/DES-VII)	525 MT
2.	2008-09	-do-	6600 MT	3300 MT	3300 MT	440 MT (Under Para 4.4.2 of HBP Vol.I) (01/87/162/98/AM09/DES-VII)	440 MT
3.	2009-10	-do-	6600 MT	3300 MT	3300 MT	535 MT (applied for under Para 4.4.2 of HBP Vol.I but yet to be approved by NC in five files)	Under consideration of NC

4. NC examined in details the provisions related to import of 'Plastic Waste' given in Public Notice No. 392 dated 01.01.1997 and Policy Circular No. 20 dated 12.03.2003. Para 2 of Public Notice clearly prescribes that the guidelines and conditions governing import of plastic waste and scrap are equally applicable to licences issued under Duty Exemption Scheme with only difference that duty paid licences are considered by Special Licensing Committee (SLC) and duty exemption licences are considered by Advance Licensing Committee (ALC, now called NC). Para 2(a) of Policy Circular No. 20 reads as under:

“The import of plastic waste/scrap (other than Acrylic Plastic waste/scrap) may be considered on the 50% of the installed capacity of the production machineries taking into account production equipment rated capacity per hour for 20

hours / day and 330 days in a year”.

5. This issue was discussed in detail in NC and it was clarified by representative of D/o C&PC that the intention of imposition of conditions that import of plastic waste will be 50% of the installed capacity of production is that such unit should use 50% of waste from indigenous sources. Hence, these units can be permitted total import of plastic waste and scrap to the extent of 50% of installed capacity either under duty paid Import Licensing Scheme or under Advance Authorization Scheme or total put together under both the Schemes.

6. From the facts of the case as given above, it is seen that for financial year 2009-10 against the installed capacity of 6600 MT, import licences for 3300 MT have already been issued. Hence licences to the extent of eligible quantity, that is, to the extent of 50% of installed capacity for the financial year 2009-10 has already been issued. Hence it was decided that in view of information now available from ILS Division of DGFT, present five applications for import of 535 MT of plastic waste cannot be considered as it would exceed the eligible quantity as per Policy Circular No. 20, dated 12.03.2003. Hence, the Committee **rejected** all the five cases.

7. The Committee also observed that in licensing year 2007-08, 2008-09 firm have already been issued advance licence in excess of 50% quantity, for which import licences had been issued by ILS. In 2007-08 against the entitlement of 3220 MT, import licenses of 3220 MT and advance licences of 525 MT have been issued whereas in 2008-09 against entitled 3300 MT, import licences of 3300 MT and advance licences of 440 MT have already been issued.

8. The Committee decided that for these two years for which excess quantity has been permitted file may be submitted to DG for further direction. Committee however felt that probably firm could either be asked to pay customs duty with applicable interest for quantity allowed under advance licences in respect of excess quantity permitted or alternatively firm could be allowed adjustment of the excess quantity of 2007-08 and 2008-09, that is, 525 MT and 440 MT against the firm's entitlement for the year 2010-11.

(Monoaxially Oriented Co-

Vol. I.

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester Film (Monoxially Oriented Copolyester Shrink Film)	1 kg	1. PTA	0.8814 kg
		2. MEG	0.3496 kg
		3. Adhesive	0.1800 kg

Case No. A-57	METALIC IMPRESSIONS (I) PVT. LTD.	HQ F. No. 01/87/050/00017/AM11/DES-VII	Status: Deferred
NC No.: 11/AM12 Dated: 15.06.2011	Adv. Lic. No. 0510262670 dated 20.04.2010	RLA F. No. 05/24/040/00018/AM11	

Request: Enhancement in the quantity of Import Items.

Decision: A D/L No. 46011/70/2009-PC.II dated 09.06.2011 issued by D/o C&PC to firm. It was decided by the Committee to send a reminder to firm alongwith a copy of D/L giving 15 days time for submission of information.

Deferred for three weeks.

ONLINE CASES

1	Case No.:9/44/87-ALC1/2010	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:11/87-ALC1/2011 15.06.2011	Status: Deferred
	HQ File :01/87/050/00415/AM11/	RLA File :03/95/040/00634/AM11/	Lic.No/Date:0310607236 21.12.2010	Defer Date:06.07.2011
Decision: A copy of application forwarded to D/o C&PC on 24.03.2011. However, comments are still awaited from D/o C&PC. Hence it was decided to issue reminder to D/o C&PC for sending comments expeditiously.				

2	Case No.:5/41/87-ALC1/2010	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:11/87-ALC1/2011 15.06.2011	Status: Deferred
	HQ File :01/87/050/00383/AM11/	RLA File :35/24/040/00025/AM11/	Lic.No/Date:3510032332 27.12.2010	Defer Date:06.07.2011
Decision: The firm had submitted its reply and a copy of which was forwarded to D/o C&PC on 28.04.2011. However, comments are still awaited from D/o C&PC. Hence it was decided to issue reminder to D/o C&PC for sending comments expeditiously.				

	Case No.:4/42/87-ALC1/2010		Party Name:SANKHLA POLYMERS (P) LTD.,		Meet No/Date:11/87-ALC1/2011 15.06.2011		Status: Approved	
	HQ File :01/87/050/00394/AM11/		RLA File :07/24/040/00379/AM11/		Lic.No/Date:0710076485 04.01.2011		Defer Date:	
Application: Request is for adhoc norms for following:								

3

1	39042290	Containing 26950 KGS of PVC Resin, 12250 Kg of Di-Octyle Pthalate, 9800 Kgs of Calcium Carbonate and 1000 Kgs of Stabilizers	50000.000	K.G	2950000.00	60011.00 US\$
				Total	2,950,000.00	60,011.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39042110	PVC RESIN	27500.000	K.G	1347500.00	28670.21 US\$	Value & Qty
2	29173920	Di Octyle Pthalate	12500.000	K.G	1050000.00	22340.43 US\$	Value & Qty
				Total	2,397,500.00	51,010.64	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/14/2005-PC.II dated 09.06.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Compound (Cable Grade)	1 kg	1. PVC Resin	0.550 kg
		2. Di Octyl Phthalate	0.250 kg

Case No.: 3/48/87-ALC1/2010	Party Name:IMPERIAL WATER PROOFING INDUSTRIES PVT.LTD.	Meet No/Date:11/87-ALC1/2011 15.06.2011	Status: Approved
HQ File :01/87/050/00467/AM11/	RLA File :03/94/040/00905/AM11/	Lic.No/Date:0310612437 24.01.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	40029990	62/0- SYNTHETIC RUBBER NITRILE RUBBER (NBR) AND PVC BASED RUBBER COMPOUNDED SHEETS (NBR MIN. 60.00%)	500000.000	K.G	62775000.00	1350000.00 US\$
				Total	62,775,000.00	1,350,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40025900	ACRYLO NITRILE BUTADIENE RUBBER (NBR).	303000.000	K.G	42268500.00	909000.00 US\$	Value & Qty
2	39041090	P.V.C. (POLY VINYL CHLORIDE)	125000.000	K.G	5986875.00	128750.00 US\$	Value & Qty
3	29173920	PLASTICIZERS NAMELY DIOCTYL PHTHALATE (DOP) / DI ISO NONYL PHTHALATE (DINP)	63750.000	K.G	5335875.00	114750.00 US\$	Value & Qty
				Total	53,591,250.00	1,152,500.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/14/2005-PC.II dated 09.06.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Synthetic Rubber Nitrile Rubber and PVC based Rubber Compounded sheets (NBR MIN 60%)	1 kg	1. Acrylo Nitrile Butadiene Rubber (NBR)	0.6060 kg
		2. PVC Resin	0.2500 kg
		2. Dioctyl Phthalate/Di Iso Nonyl Phthatlate (DINP)	0.1275 kg

5	Case No.:19/46/87-ALC1/2010	Party Name:BAGLA POLIFILMS PRIVATE LIMITED	Meet No/Date:11/87-ALC1/2011 15.06.2011	Status: Deferred
	HQ File :01/87/050/00453/AM11/	RLA File :02/24/040/00172/AM11/	Lic.No/Date:0210154589 07.02.2011	Defer Date:06.07.2011
	Decision: A D/L No. 46011/19/2011-PC.II dated 18.04.2011 was issued by D/o C&PC to firm followed by reminder from DGFT on 19.05.2011 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, it was decided to issue another reminder to firm enclosing a copy of D/L giving 15 days time for submission of information.			

6

Case No.:3/52/87-ALC1/2010	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:11/87-ALC1/2011 15.06.2011	Status: Approved																																																	
HQ File :01/87/050/00518/AM11/	RLA File :05/23/040/00350/AM11/	Lic.No/Date:0510285999 14.03.2011	Defer Date:																																																	
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB (in Currency of realisation)</th></tr><tr><td>1</td><td>87149900</td><td>61/0- Seal Ring Part Number 2310031201 Rubber parts made with Synthetic Rubber (Fluro elastomer Brand)</td><td>60000.000</td><td>Number</td><td>3790644.00</td><td>62040.00 EURO</td></tr><tr><td>2</td><td>87149900</td><td>61/0- Seal Ring Part Number 2306331271 Rubber part made with Synthetic Rubber (Fluroelastomer brand)</td><td>40000.000</td><td>Number</td><td>1441960.00</td><td>23600.00 EURO</td></tr><tr><td>3</td><td>40169320</td><td>61/0- O Ring Part Number 2303532211 Rubber part made with Synthetic Rubber (Fluro elastomer Brand)</td><td>60000.000</td><td>Number</td><td>524238.00</td><td>8580.00 EURO</td></tr><tr><td>4</td><td>40169320</td><td>61/0- O Ring Part Number 2308232101 Rubber Part made with Synthetic Rubber (Fluro Elastomer Brand)</td><td>30000.000</td><td>Number</td><td>282282.00</td><td>4620.00 EURO</td></tr><tr><td>5</td><td>40169320</td><td>61/0- O Ring Part No. 2327932111 Rubber parts made with synthetic Rubber (Fluro Elastomer Brand)</td><td>3200.000</td><td>Number</td><td>504442.00</td><td>8256.00 EURO</td></tr><tr><td>6</td><td>40169320</td><td>61/0- O Ring Part No. 2332032121 Rubber part made with synthetic Rubber (Fluro elastomer brand)</td><td>3200.000</td><td>Number</td><td>537680.00</td><td>8800.00 EURO</td></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	1	87149900	61/0- Seal Ring Part Number 2310031201 Rubber parts made with Synthetic Rubber (Fluro elastomer Brand)	60000.000	Number	3790644.00	62040.00 EURO	2	87149900	61/0- Seal Ring Part Number 2306331271 Rubber part made with Synthetic Rubber (Fluroelastomer brand)	40000.000	Number	1441960.00	23600.00 EURO	3	40169320	61/0- O Ring Part Number 2303532211 Rubber part made with Synthetic Rubber (Fluro elastomer Brand)	60000.000	Number	524238.00	8580.00 EURO	4	40169320	61/0- O Ring Part Number 2308232101 Rubber Part made with Synthetic Rubber (Fluro Elastomer Brand)	30000.000	Number	282282.00	4620.00 EURO	5	40169320	61/0- O Ring Part No. 2327932111 Rubber parts made with synthetic Rubber (Fluro Elastomer Brand)	3200.000	Number	504442.00	8256.00 EURO	6	40169320	61/0- O Ring Part No. 2332032121 Rubber part made with synthetic Rubber (Fluro elastomer brand)	3200.000	Number	537680.00	8800.00 EURO
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)																																														
1	87149900	61/0- Seal Ring Part Number 2310031201 Rubber parts made with Synthetic Rubber (Fluro elastomer Brand)	60000.000	Number	3790644.00	62040.00 EURO																																														
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7	40169320	61/0- O Ring Part Number 2340032101 Rubber parts made with synthetic Rubber (Fluro Elastomer Brand)	3200.000	Number	654992.00	10720.00 EURO
8	87089900	61/0- Insulator Part No. 1056921S02 Rubber parts made with synthetic Rubber (Fluro elastomer Brand)	20000.000	Number	3971500.00	65000.00 EURO
9	87089900	61/0- Insulator Part No. 1056976S02 Rubber parts made with synthetic Rubber (Fluro Elastomer Brand)	20000.000	Number	2749500.00	45000.00 EURO
				Total	14,457,238.00	236,616.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39046990	Synthetic Rubber (Fluroelastomer Brand) Synthetic Rubber (Fluroelastomer Brand)	4481.215	K.G	5119788.14	81334.80 EURO	Value & Qty
				Total	5,119,788.14	81,334.80	

Decision: According to the comments dated 15.06.2011 of DIPP, the Committee decided to **approve** the case as applied for by the firm.

Case No.: 4/1/87-ALC1/2011	Party Name:BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:11/87-ALC1/2011 15.06.2011	Status: Approved
HQ File :01/87/050/00526/AM11/	RLA File :07/24/040/00503/AM11/	Lic.No/Date:0710078054 15.03.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39269080	63/0- FIBC BAGS CONTENT 1. PE LINER 100000 KGS, 2. PP WOVEN FABRICS WITH UV STABILIZER 132000 KGS, 3. TEP 70 HOT MELT BOSTIK 1300 KGS, 4. PP MF YARN 3000 KGS	236300.000	K.G	33379731.44	726435.94 US\$
				Total	33,379,731.44	726,435.94

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39209080	PE LINER	110000.000	K.G	11793555.94	256660.63 US\$	Value & Qty
2	39209080	PP WOVEN FABRICS WITH UV STABILIZER	145200.000	K.G	16171583.72	351938.71 US\$	Value & Qty
3	39269080	TEP 70 HOT MELT BOSTIK	1300.000	K.G	424407.64	9236.29 US\$	Value & Qty
4	39260000	PP MF YARN	3150.000	K.G	386083.38	8402.25 US\$	Value & Qty
				Total	28,775,630.68	626,237.88	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/109/2009-PC.II dated 30.05.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
FIBC Bags	1 kg	1. Relevant PE Liner	1.05 kg/kg content in the export product
		2. PP Woven Fabric with UV Stabilizer	1.05 kg/kg content in the export product
		3. TEP 70 Hotmelt Bostik	Net to Net
		4. PP MF Yarn	1.05 kg/kg content in the export product

Case No.:15/4/87-ALC1/2011

Party Name:TECHNOVA IMAGING
SYSTEMS PVT. LTD.,

Meet No/Date:11/87-ALC1/2011
15.06.2011

Status: Approved

HQ File :01/87/050/00023/AM12/

RLA File :03/95/040/00962/AM11/

Lic.No/Date:0310622010
18.03.2011

Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39206290	61/0- INKJET MATTE FILM (100 MICRON) NET CONTENT : 1)POLYESTER FILM (100 MICRON) :14,285.710 KILOGRAM	1000000.000	Sq. meter	5750000.00	125000.00 US\$
				Total	5,750,000.00	125,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39206290	POLYESTER FILM (100 MICRON)	15714.286	K.G	3036000.00	66000.00 US\$	Value & Qty
2	39059910	COATING CHEMICALS NAMELY POLY VINYL PIROLIDINE	555.000	K.G	408480.00	8880.00 US\$	Value & Qty
3	39059100	COATING CHEMICALS NAMELY RESIN (GRADE GATQUAL HS 100)	150.000	K.G	82800.00	1800.00 US\$	Value & Qty
4	84799090	CONSUMABLES NAMELY GROOVED ROD	8.000	Number	36800.00	800.00 US\$	Value & Qty
				Total	3,564,080.00	77,480.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/126/2007-PC.II dated 09.06.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Inkjet Matte Film (100 Micron)	1 Sq. Meter	1. Polyester Film	1.10 kg/kg content in the export product
		2. Poly Vinyl Pirolidine	0.0055 kg
		3. Resin (Gatqual HS 100)	0.0015 kg

The firm has not given any justification for the requirement of Grooved Rod in the manufacturing process. In the past request of the firm also, the said item was not recommended in the absence of any justification.

9	Case No.: 14/4/87-ALC1/2011	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:11/87-ALC1/2011 15.06.2011	Status: Deferred
	HQ File :01/87/050/00022/AM12/	RLA File :03/95/040/00924/AM11/	Lic.No/Date:0310622503 22.03.2011	Defer Date:06.07.2011
	Decision: A copy of application forwarded to D/o C&PC on 21.04.2011. However, comments are still awaited from D/o C&PC. Hence it was decided to issue reminder to D/o C&PC for sending comments expeditiously.			

10	Case No.: 13/4/87-ALC1/2011	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:11/87-ALC1/2011 15.06.2011	Status: Deferred
	HQ File :01/87/050/00021/AM12/	RLA File :03/95/040/00879/AM11/	Lic.No/Date:0310623193 24.03.2011	Defer Date:06.07.2011
	Decision: A copy of application forwarded to D/o C&PC on 21.04.2011. However, comments are still awaited from D/o C&PC. Hence it was decided to issue reminder to D/o C&PC for sending comments expeditiously.			

	Case No.:4/2/87-ALC1/2011		Party Name:PIDILITE INDUSTRIES LIMITED		Meet No/Date:11/87-ALC1/2011 15.06.2011		Status: Approved		
	HQ File :01/87/050/00004/AM12/		RLA File :03/95/040/00302/AM11/		Lic.No/Date:0310625067 05.04.2011		Defer Date:		
	Application: Request is for adhoc norms for following:								
Sl.No.		ITCHS Code		EXPORT ITEM		Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)

1	39061090	62/0- ACRYLIC SOLUTION POLYMER CONSISTING OF ACRYLIC ACID POLYMER WITH SOLID CONTENT 40+/-1% (PIDICRYL 6250)	75000.000	K.G	2932500.00	63750.00 US\$
				Total	2,932,500.00	63,750.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29161100	ACRYLIC ACID	19500.000	K.G	2318745.00	49335.00 US\$	Value & Qty
				Total	2,318,745.00	49,335.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 12/87-ALC1/2008 dated 02.07.2008, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Acrylic Solution Polymer consisting of Acrylic Acid Polymer with Solid Content 40+/-1% (Pidicryl 6250)	1 kg	Acrylic Acid	0.260 kg

Case No.:16/4/87-ALC1/2011	Party Name:PLASTENE POLYFILMS LTD.	Meet No/Date:11/87-ALC1/2011 15.06.2011	Status: Approved
HQ File :01/87/050/00024/AM12/	RLA File :37/24/040/00008/AM11/	Lic.No/Date:3710001509 05.04.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
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1	39269099	63/0- Coloured HDPE Tarpaulin with UV stabilizer fitted with PP Rope and Eyelet(Gromets) packed in LDPE filling bags <i>Actual content of raw material - HDPE Resin Granules -30 MT, Colour master batch 1.50 MT, LDPE Granules for coating/lamination -18MT, Eyelets(Gromets) 1386138 Numbers, PP Rope -0.5 MT, Corrugated Boxes -2.5 MT, LDPE Granules -2.5 MT</i>			50.000	M.T	5400000.00	120670.39 US\$
						Total	5,400,000.00	120,670.39
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)	
1	39012000	HDPE Resin Granules	34.500	M.T	2364975.00	51750.00 US\$	Value & Qty	
2	32061190	Colour master batch	1.500	M.T	116535.00	2550.00 US\$	Value & Qty	
3	39011090	LDPE Granules for coating / lamination	20.160	M.T	1566230.00	34272.00 US\$	Value & Qty	
4	83081000	Eyelets (Gromets)	1400000.000	Number	383880.00	8400.00 US\$	Value & Qty	
5	56081900	P.P. Rope	0.510	M.T	20976.00	459.00 US\$	Value & Qty	
6	48191090	Corrugated Boxes (packing material in finished form)	2.525	M.T	80775.00	1767.50 US\$	Value & Qty	
7	39011090	LDPE Granules (Raw material to be used for the manufacturing of packing material)	2.625	M.T	203936.00	4462.50 US\$	Value & Qty	
				Total	4,737,307.00	103,661.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/46/2011-PC.II dated 09.06.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Coloured HDPE Tarpaulin with or without UV Stabilizer fitted with PP Rope and Eyelet (Gromet) Packed in LDPE	1 kg	1. HDPE Resin Granules	1.05 kg/kg content in the export.
		2. Colour master Batch	0.03 kg
		3. LDPE Granules for coating/lamination	1.05 kg/kg content in the export .
		4. U.V. Stabilizer (for export	0.003 kg/kg of

filling bags		with U.V. Stabilizers)	HDPE Resin in the export product.
		5. Eyelets(Gromets)	101 Nos/100 Nos content in the export product.
		6. P.P. Rope	1.02 kg/kg content in the export product.
Note: Corrugated Boxes (packing material) is allowed as per packing policy.			

13

Case No.:4/3/87-ALC1/2011	Party Name:DURA LINE INDIA PVT LTD	Meet No/Date:11/87-ALC1/2011 15.06.2011	Status: Approved																																													
HQ File :01/87/050/00008/AM12/	RLA File :05/23/040/00378/AM11/	Lic.No/Date:0510287832 08.04.2011	Defer Date:																																													
Application: Request is for adhoc norms for following: <table><tr><th>SL.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB (in Currency of realisation)</th></tr><tr><td>1</td><td>39172110</td><td>63/0- HDPE PIPES PE 100</td><td>340234.000</td><td>K.G</td><td>30513710.00</td><td>681871.00 US\$</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>30,513,710.00</td><td>681,871.00</td></tr></table> <table><tr><th>SL.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr><tr><td>1</td><td>39012000</td><td>HDPE RESIN HDPE RESIN</td><td>355544.000</td><td>K.G</td><td>26403592.00</td><td>577759.00 US\$</td><td>Value & Qty</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>26,403,592.00</td><td>577,759.00</td><td></td></tr></table>				SL.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	1	39172110	63/0- HDPE PIPES PE 100	340234.000	K.G	30513710.00	681871.00 US\$					Total	30,513,710.00	681,871.00	SL.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)	1	39012000	HDPE RESIN HDPE RESIN	355544.000	K.G	26403592.00	577759.00 US\$	Value & Qty					Total	26,403,592.00	577,759.00	
SL.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)																																										
1	39172110	63/0- HDPE PIPES PE 100	340234.000	K.G	30513710.00	681871.00 US\$																																										
				Total	30,513,710.00	681,871.00																																										
SL.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)																																									
1	39012000	HDPE RESIN HDPE RESIN	355544.000	K.G	26403592.00	577759.00 US\$	Value & Qty																																									
				Total	26,403,592.00	577,759.00																																										

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/61/2008-PC.II dated 09.06.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
HDPE Pipes	1 kg	HDPE Resin	1.045 kg

Case No.:6/4/87-ALC1/2011	Party Name:AMIA NTIT FIBERGLASS INDUSTRIES INDIA PVT.LTD.,	Meet No/Date:11/87-ALC1/2011 15.06.2011	Status: Approved
HQ File :01/87/050/00014/AM12/	RLA File :17/24/040/00045/AM11/	Lic.No/Date:1710003931 13.04.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
<i>1</i>	<i>39174000</i>	<i>63/0- GRP Pipe Fittings (Elbows & Flanges)- Total wt 72192.00 Kg</i>	<i>71.000</i>	<i>Number</i>	<i>15074597.00</i>	<i>336862.50 US\$</i>
				Total	<i>15,074,597.00</i>	<i>336,862.50</i>

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
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1	70191200	Roving (of any make, Grade, type or Specification)	29990.207	K.G	1475924.46	32295.94 US\$	Value & Qty
2	54023300	Polyester Filament Yarn (HT First quality product 36776A 1000/192/CLR Type 811 APO 15-33 LB or Any Other Grade, Make, Type, Specification)	10.580	K.G	2983.75	65.29 US\$	Value & Qty
3	56081900	Polyrelease Film	22.617	K.G	2015.37	44.10 US\$	Value & Qty
4	70193100	Surface Mat (M 524 -ECR 25A Or M 524-C64 or any other Grade, Make, type , specification)	54.665	K.G	24182.16	529.15 US\$	Value & Qty
5	56081900	Polyester Netting (153A91D0127 2.5 x 1.6 Leno Polyester Netting or 153A91D0242 2.5 x 1.6 Leno Polyester Netting or any other Grade, make ,Type ,Specification)	24.613	K.G	12755.33	279.11 US\$	Value & Qty
6	70193100	Chop Strand Mat (450 GSM or any other Grade Make Type Specification)	2763.980	K.G	213470.18	4671.12 US\$	Value & Qty
7	70191200	Woven Roving (EWR-800-1.OM or any other Grade Make Type Specification)	5923.320	K.G	1459049.73	31926.69 US\$	Value & Qty
8	39079190	Resin (Crystic 274 Non-Accelerated / waxed 100% Pure Isophthalic Resin or any other grade, make, type, specification)	35101.406	K.G	2807234.92	61427.46 US\$	Value & Qty
9	38151900	Accelerator (NL-53 or any other grade, make ,type ,specification)	183.659	K.G	114147.63	2497.76 US\$	Value & Qty
10	29096000	Andonox, Butanox OR Trigonox (M-50, or any other Grade Make type or specification)	719.004	K.G	93318.03	2041.97 US\$	Value & Qty
11	29025000	Styrene	1007.986	K.G	92590.49	2026.05 US\$	Value & Qty
				Total	6,297,672.05	137,804.64	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/72/2004-PC.II dated

15.06.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
GRP Pipe Fittings (Elbows & Flanges)	1 kg	1. Fiberglass Roving	0.4154 kg
		2. Polyester Filament Yarn	0.0001 kg
		3. Polyrelease Film	0.0003 kg
		4. Surface Mat	0.0007 kg
		5. Polyester Netting	0.0003 kg
		6. Chop Strand Mat	0.0383 kg
		7. Woven Roving	0.0820 kg
		8. Unsaturated Polyester Resin	0.4862 kg
		9. Accelerator	0.0025 kg
		10. Andonox /Butanox/Trigonox	0.0100 kg
		11. Styrene	0.0140 kg

15	Case No.:2/5/87-ALC1/2011	Party Name:BAGLA POLIFILMS PRIVATE LIMITED	Meet No/Date:11/87-ALC1/2011 15.06.2011	Status: Deferred
	HQ File :01/87/050/00027/AM12/	RLA File :05/23/040/00326/AM11/	Lic.No/Date:0510288839 27.04.2011	Defer Date:06.07.2011
	Decision: A D/L No. 46011/19/2011-PC.II dated 18.04.2011 was issued by D/o C&PC to firm. The Committee considered the case and it was decided to issue a reminder to firm enclosing a copy of D/L giving 15 days time for submission.			

	Case No.:3/5/87-ALC1/2011	Party Name:BAGLA POLIFILMS PRIVATE LIMITED	Meet No/Date:11/87-ALC1/2011 15.06.2011	Status: Deferred
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16

HQ File :01/87/050/00028/AM12/	RLA File :05/23/040/00371/AM11/	Lic.No/Date:0510288840 27.04.2011	Defer Date:06.07.2011
Decision: A D/L No. 46011/19/2011-PC.II dated 18.04.2011 was issued by D/o C&PC to firm. The Committee considered the case and it was decided to issue a reminder to firm enclosing a copy of D/L giving 15 days time for submission.			

17

Case No.:4/5/87-ALC1/2011		Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.		Meet No/Date:11/87-ALC1/2011 15.06.2011		Status: Approved		
HQ File :01/87/050/00029/AM12/		RLA File :03/94/040/00010/AM12/		Lic.No/Date:0310628168 27.04.2011		Defer Date:		
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM			Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39072010	62/0- POLY(OXY-1, 2-ETHANEDIYL & 2, 3-PROPANEDIYL) ALPHA-BUTYL-OMEGA-HYDROXY-50% MIN			268800.000	K.G	18748800.00	416640.00 US\$
						Total	18,748,800.00	416,640.00
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)	
1	29051300	N-BUTANOL / NORMAL BUTYL ALCOHOL	30804.480	K.G	3188263.68	70850.30 US\$	Qty	
2	29101000	ETHYLENE OXIDE	84327.940	K.G	10435582.00	231901.82 US\$	Qty	
3	29102000	PROPYLENE OXIDE	20611.580	K.G	2550683.52	56681.86 US\$	Qty	
				Total	16,174,529.20	359,433.98		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/72/2004-PC.II dated 15.06.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Poly (Oxy-1, 2-Ethanediy1 & 2, 3 Propanediy1) Alpha-Butyl-Omega-Hydroxy-50% MIN	1 kg	1. N-Butanol/Normal Butyl Alcohol	0.1146 kg
		2. Ethylene Oxide	0.3137 kg
		3. Propylene Oxide	0.0766 kg

18	Case No.:3/11/87-ALC1/2011	Party Name:R.R.KABEL LIMITED,	Meet No/Date:11/87-ALC1/2011 15.06.2011	Status: Deferred
	HQ File :01/87/050/00074/AM12/	RLA File :03/95/040/00821/AM11/	Lic.No/Date:0310628471 28.04.2011	Defer Date:06.07.2011
	Decision: A copy of application forwarded to D/o C&PC on 09.06.2011. Comments are still awaited from D/o C&PC.			

19	Case No.:2/6/87-ALC1/2011	Party Name:M.V.ENTERPRISES,	Meet No/Date:11/87-ALC1/2011 15.06.2011	Status: Deferred
	HQ File :01/87/050/00032/AM12/	RLA File :05/24/040/00023/AM12/	Lic.No/Date:0510289196 29.04.2011	Defer Date:06.07.2011
	Decision: According to DIPP letter dated 15.06.2011, the Committee decided to ask firm to furnish “Production and consumption certificate of the same or similar product as given in the application for the past two years duly certified by the concerned Central Excise Range” giving 15 days time for submission of information.			

	Case No.:2/8/87-ALC1/2011	Party Name:MIL INDUSTRIES LTD	Meet No/Date:11/87-ALC1/2011	Status:
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20			15.06.2011	Deferred
	HQ File :01/87/050/00045/AM12/	RLA File :04/24/040/00032/AM12/	Lic.No/Date:0410124134 18.05.2011	Defer Date:06.07.2011
	Decision: A D.O. letter has been sent from DDG(IS) to Zonal Jt. DFGT, Chennai on 08.06.2011 for sending 5 sets of application expeditiously, but the same are still awaited. The Committee, therefore, decided to issue another D.O. reminder from DDG(IS) to Zonal Jt. DGFT, Chennai for sending application copy expeditiously.			

21

Case No.:1/11/87-ALC1/2011		Party Name:SERVO-MED INDUSTRIES PVT.LTD.,		Meet No/Date:11/87-ALC1/2011 15.06.2011		Status: Approved	
HQ File :01/87/050/00072/AM12/		RLA File :03/95/040/00172/AM12/		Lic.No/Date:0310634395 03.06.2011		Defer Date:	
Application: Request is for adhoc norms for following:							
Sl.No.	ITCHS Code	EXPORT ITEM		Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39235090	63/0- EUROHEAD CAPS MADE OUT OF L D P E AND SYNTHETIC RUBBER DISC NT WT OF LDPE UNDER EO: 47,142.950 KGS SYNTHETIC RUBBER DISC MADE OUT OF BROMO BUTYL UNDER EO :92,43,716 PCS		9243716.000	Number	24133711.00	532753.00 US\$
					Total	24,133,711.00	532,753.00
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39011001	L D P E GRANULES MOULDING GRADE	49500.000	K.G	5830110.00	128700.00 US\$	Value & Qty
2	40149090	SYNTHETIC RUBBER DISC MADE OUT OF BROMO BUTYL	9243716.000	Number	14974821.00	330570.00 US\$	Value & Qty

				Total	20,804,931.00	459,270.00	
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 3/87-ALC1/2010 dated 21.04.2010, norms are approved as per SION H-25 for export item & import item No. 1 and Net to Net for import item 2.							

22	Case No.:2/11/87-ALC1/2011	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:11/87-ALC1/2011 15.06.2011	Status: Deferred
	HQ File :01/87/050/00073/AM12/	RLA File :03/95/040/00169/AM12/	Lic.No/Date:0310634401 03.06.2011	Defer Date:06.07.2011
	Decision: A copy of application forwarded to DIPP on 15.06.2011. Comments are still awaited from DIPP.			

Meeting ended with thanks to Chair and all participants.
